

**FIR No. 305/14
Case No. 69873/16
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 19.01.2021.

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DEEPAK KUMAR
Date: 2020.08.14
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

CC No. 5239/16
PS RG

Hearing through VC

14.08.2020

Present : None for the parties.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 15.12.2020.

DEEPAK KUMAR
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DEEPAK KUMAR
Date: 2020.08.14
12:41:31 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**E FIR No. 627/18
Case No. 5624/19
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

Accused with counsel Sh. Anand Shrivastav.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Accused has been identified by his counsel.

At request of the accused, fresh notice be issued to complainant/ owner of the stolen property for exploring the possibility of settlement through IO for next date.

Be put up for settlement, if any/ SD/ arguments on the point of charge on 24.08.2020.

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DEEPAK KUMAR
Date: 2020.08.14
12:50:20 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No. 573/18
Case No. 8569/18
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 12.03.2021.

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Date: 2020.08.14 12:44:17
+05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No. 384/13
Case No. 60773/16
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 09.01.2021.

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Date: 2020.08.14
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No.710/16
Case No. 1392/18
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 10.03.2021.

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Date: 2020.08.14
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No. 110/12
Case No. 62796/16
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 10.11.2020.

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DEEPAK KUMAR
Date: 2020.08.14
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No. 371/12
Case No. 66599/16
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 07.12.2020.

DEEPAK
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Date: 2020.08.14
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No. 371/12
Case No. 66599/16
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 07.12.2020.

DEEPAK
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Date: 2020.08.14
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No.1592/14
Case No. 15/2020
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 11.03.2021.

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DEEPAK KUMAR
Date: 2020.08.14
12:43:23 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No. 517/19
Case No. 142/20
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 12.03.2021.

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Date: 2020.08.14
12:43:49 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

CC No. 5190/16
PS RG

Hearing through VC

14.08.2020

Present : None for the parties.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 19.01.2021.

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Date: 2020.08.14
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No. 912/16
Case No. 1148/17
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 16.03.2021.

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Date: 2020.08.14 12:47:29
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

CC No. 9719/16
PS RG

Hearing through VC

14.08.2020

Present : None for the parties.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 10.03.2021.

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Date: 2020.08.14 12:42:01
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

CC No. 2068/16
PS RG

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 09.01.2021.

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Date: 2020.08.14 12:46:04
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No. 36/2020
Case No. 1929/2020
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

Accused is stated to be in JC but not produced.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Heard. File is perused.

I take cognizance of the offence (s).

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned.

Be put up for appearance of accused/ FP on 26.08.2020.

Notice be issued to Jail Superintendent concerned for production of accused through VC.

A copy of this order be sent to Jail Superintendent concerned for compliance.

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Date: 2020.08.14 13:49:34 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

CC No. 1132/19
PS RG

Hearing through VC

14.08.2020

Present : Sh. Sunil Gautam, counsel for complainant.

Counsel for complainant seeks some time for filing the supporting additional affidavit qua his complaint in compliance of the last order dated 12.12.2019.

Heard. In the interest of justice, one more opportunity is given for the aforesaid purpose.

Be put up for aforesaid purpose/ FP on 03.12.2020.

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Date: 2020.08.14
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

CC No. 7390/19
PS RG

Hearing through VC

14.08.2020

Present : Complainant with counsel.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Heard. File Perused. An application u/s 156(3) CrP.C is also filed alongwith the complaint. SHO PS **Rajouri Garden** is directed to file an action Taken report stating the following:-

1. Whether any complaint has been made/received by the complainant in the police station.
2. If yes, whether any action has been taken on the said complaint.
3. Whether as a result of investigation or inquiry conducted by PS concerned, any cognizable offence has been made out against the accused person and whether any action has been taken by the police.
4. If yes, whether any FIR has been registered and status of investigation.
5. If no cognizable offence has been made out, whether the complainant has been informed accordingly.

Copy of the complaint alongwith the annexures be sent alongwith the Court notice.

Be put up on 28.08.2020.

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Date: 2020.08.14
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No. 115/16
Case No. 1165/16
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 17.03.2021.

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Date: 2020.08.14 12:47:58 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

FIR No. 10728/19
Case No. 1928/2020
PS RG

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

Accused is stated to be in JC but not produced.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Heard. File is perused.

I take cognizance of the offence (s).

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for appearance of accused/ FP on 26.08.2020.

Notice be issued to Jail Superintendent concerned for production of accused through VC.

A copy of this order be sent to Jail Superintendent concerned for compliance.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR
Date: 2020.08.14 13:49:52 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No. 691/16
Case No. 3599/18
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for the accused.

Counsel for complainant/ injured.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by the Reader that neither the accused nor the counsel for accused could be contacted as there was no contact details found in the case file.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for appearance of accused/ purpose fixed on
09.03.2021.

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Date: 2020.08.14
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**CC No. 3148/16
PS RG**

Hearing through VC

14.08.2020

Present : None for the parties.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 18.03.2021.

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KUMAR

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DEEPAK KUMAR
Date: 2020.08.14
12:48:54 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No. 773/99
Case No. 2631/19
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 20.11.2020.

DEEPAK
KUMAR

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DEEPAK KUMAR
Date: 2020.08.14
12:48:27 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No. 582/17
Case No. 7400/18
PS RG**

Hearing through VC

14.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 11.03.2021.

DEEPAK
KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

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DEEPAK KUMAR
Date: 2020.08.14
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CC No. 5017/16
PS RG

Hearing through VC

14.08.2020

Present : None for the parties.

**In view of the restricted functioning of the court, matter
stands adjourned for purpose fixed on 01.12.2020.**

**DEEPAK
KUMAR**

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KUMAR
Date: 2020.08.14 13:40:58
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**(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020**

**FIR No.446/2020
PS RG**

Hearing through VC

14.08.2020

File taken up today as the same was not put up on the date fixed i.e. 10.08.2020. Ahlmad is directed to be careful in future.

Present : Ld. APP for the state.

Accused is stated to be charge-sheeted without arrest (not present).

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 12.01.2021.

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DEEPAK KUMAR
Date: 2020.08.14
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**FIR No. 739/18
PS RG**

Hearing through VC

14.08.2020

File taken up today as the same was not put up on the date fixed i.e. 04.08.2020. Ahlmad is directed to be careful in future.

Present : Ld. APP for the state.

This is closure report.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed on 12.01.2021.

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DEEPAK KUMAR
Date: 2020.08.14
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(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020

**E FIR No. 437/2020
PS RG**

Hearing through VC

14.08.2020

File taken up today as the same was not put up on the date fixed i.e. 13.08.2020. Ahlmad is directed to be careful in future.

Present : Ld. APP for the state.

Both the accused persons are stated to be in JC but not present.

Previous order be complied with afresh for next date.

Be put up appearance of accused person/ FP on 26.08.2020.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR
DN: cn=DEEPAK KUMAR, o=PS RG, ou=PS RG, email=DEEPAK.KUMAR@PSRG.PS.GOV.IN

**(Deepak Kumar-I)
MM (West)/THC/Delhi
14.08.2020**